

Monitoring and management of ITIs by QCI

1175. SHRIMATI KANAK LATA SINGH: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether the tasks relating to monitoring and management of the Industrial Training Institutes (ITIs) across the country which were hitherto being executed by State Governments and National Council on Vocational Training (NCVT), have since been assigned to Quality Council of India (QCI);

(b) whether after assignment of various tasks relating to ITIs to QCI, students of ITIs have been extra burdened;

(c) whether QCI is now charging for monitoring work which used to be performed free of cost by State Government and NCVT; and

(d) the amount being recovered from ITIs by QCI in every four years for performing various tasks of ITIs ?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) Quality Council of India set up jointly by the Government of India and the Indian Industry represented by three industry associations namely 'Associated Chambers of Commerce & Industry of India' (ASSOCHAM), 'Confederation of Indian Industry' (CII) and 'Federation of Indian Chamber of Commerce of Industry' (FICCI) has been engaged *w.e.f.* 01.09.2012 to carry out accreditation/inspection of Government and Private ITIs for grant of affiliations and to guide the institute for improving the standards in accordance with the standard set by National Council for Vocational Training. Day-to-day administration of Industrial Training Institutes (ITIs) rest with the State Governments/Union Territories.

(b) and (c) Only accreditation /inspection of ITIs has been assigned to Quality Council of India in order to make the system more transparent, efficient, accountable, responsive, credible, user friendly with e-facilities. Quality Council of India (QCI) is the organization which runs on the basis of 'no profit'. Rationalized fee is charged by QCI towards accreditation/inspection/surveillance of ITIs.

(d) For maximum 02 trades and 12 units and for 03 trades and 18 units application fee of ₹10,000/- is charged from ITIs for applying to QCI for accreditation purpose. Thereafter, site assessment of ITI is conducted. For carrying out site assessment for 02 trades and 12 units, ₹20,000/- is charged and for 03 trades and 18 units, ₹25,000/- is charged as assessment fee. Two surveillances of ITI are conducted after grant of affiliation. First surveillance of ITI is conducted after 16 months and Second surveillance

is conducted after 32 months of grant of affiliation. ₹17,500/- per visit is charged for maximum 02 trades and 12 units and ₹20,000/- per visit is charged for 03 trades and 18 units as surveillance fee.

Increase in employment

1176. SHRI K.N. BALAGOPAL: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether employment in the country increased in the last five years; and
- (b) if so, the details thereof, both permanent and contract, sector-wise, for the last five years ?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA) (a) and (b) Reliable estimates of employment and unemployment are obtained through labour force surveys conducted by National Sample Survey Office (NSSO). As per the NSSO survey results, employment in the country has increased from 45.91 crore persons in 2004-05 to 47.71 crore persons during 2011-12.

The sector-wise details of estimated workforce, including permanent and contract during 2004-05 and 2011-12 is given below:

	(in crore)	
Workforce by Major Sector	2004-05	2011-12
Agriculture and Allied	26.83	23.18
Industry	8.35	11.50
Services	10.73	12.73
TOTAL	45.91	47.41

Health services to the workers in informal sector

1177. SHRIMATI VANDANA CHAVAN: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether Government has initiated any schemes for providing health services to the workers in the informal sector, if so, the details thereof;
- (b) whether Government has taken steps for implementation of the recommendations of the Working Group of Planning Commission on Occupational Safety and Health in respect of the unorganized sector; and
- (c) if so, the details thereof ?